

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
NEW DELHI**

**Original Application No. 375 of 2024**

**IN THE MATTER OF:**

News item appearing in The Hindu dated 16.03.2024

titled as "Around 40 injured as boiler explodes in factory in Haryana".

**REPLY ON BEHALF OF RESPONDENT NO. 1 i.e. HARYANA STATE  
POLLUTION CONTROL BOARD IN COMPLIANCE OF NOTICE DATED  
12.04.2024.**

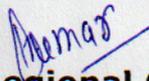
1. That the grievance is regarding as per news item dated 16.03.2024 *"...a boiler explosion in a local factory in the industrial area of Haryana's Dharuhera in Rewari district on Saturday left around 40 workers injured. There have been no reports of casualties so far, according to a local official. Civil Surgeon at Rewari, Dr. Surender Yadav told reporters that an incidents of an explosion in the boiler of a factory at Dharuhera in Rewari led to several people suffering burns. "Twenty three patients are admitted here (civil hospital) with us, and the team is taking care of them. One patient was serious and had been referred to PGI, Rohtak. Also, two other patients are likely to be shifted. Right now, the exact figure is not available but around 40 people are injured in the incident. So far, no causality has been reported...."*
2. That the unit M/s Lifelong India Pvt. Limited, Plot no. 76, IA & Khasra No. 5//20, 21, 6//15/2,16 & 25, IA, Dharuhera, Distt- Rewari has obtained Consent to Operate (CTO) from HSPCB for the manufacturing of automotive parts. Copy of latest CTO dated 01.08.2023 for the period 01/10/2023 to 30/09/2028 is attached as **Annexure-I**. Further, unit has obtained authorization under HWM Rules valid upto 30.09.2028 (**Annexure-II**).
3. That after the incident as mentioned above the Deputy Commissioner, Rewari constituted a joint committee to inspect the cause of incident, consisting of below mentioned officers:-

- I. Sub Division Officer (C) Rewari (Chairman)
  - II. Assistant Director, Industrial Safety & Health Rewari (Member)
  - III. Assistant Labour Commissioner, Rewari (Member)
  - IV. Fire Officer, Rewari (Member)
4. That the Deputy Commissioner, Rewari has filed status report dated 16.04.2024 before this Hon'ble Tribunal will report of joint committee and other departments. The cause of incident does not relate to violation of Environmental norms.
5. That there is no boiler installed by the unit inside its premises.

In view of the above, it is requested that the present reply may kindly be taken on record. The directions passed by this Hon'ble Tribunal shall be complied with by the answering respondent.

Date:- 17.04.2024

Place:- Rewari

  
**Regional Officer  
Rewari Region**



**HARYANA STATE POLLUTION CONTROL BOARD**

**Regional Office Rewari, SCO D-6 & D-7, Suncity  
Commercial Complex, First Floor, A-Block, Sector-  
6, Rewari-123401. Email- hspcbrodr@gmail.com  
E-mail: hspcb@hry.nic.in**



No. HSPCB/Consent/ : 313091423REWCTO39991348

Dated:01/08/2023

To.

M/s :Lifelong India Pvt Limited  
PLOT NO. 76, IA & KHASRA NO. 5//20,21,6//15/2,16 & 25, IA, DHARUHERA,  
DISTT-REWARI

Subject: Grant of consent to operate to M/s Lifelong India Pvt Limited .

Please refer to your application no. 39991348 received on dated 2023-06-30 in regional office Rewari. With reference to your above application for consent to operate, M/s Lifelong India Pvt Limited is here by granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	BOTH
<b>Period of consent</b>	01/10/2023 - 30/09/2028
<b>Industry Type</b>	Automobile Manufacturing (integrated facilities)
<b>Category</b>	RED
Investment(In Lakh)	12115.59
Total Land Area(Sq. meter)	23493.0
Total Builtup Area(Sq. meter)	18587.0
<b>Quantity of effluent</b>	
1. Trade	85.0 KL/Day
2. Domestic	80.0 KL/Day
Number of outlets	2.0
<b>Mode of discharge</b>	
1. Domestic	irrigation
2. Trade	RECYCLING/ REUSE
<b>Domestic Effluent Parameters</b>	
1. BOD	10 mg/l
2. COD	50 mg/l
3. TSS	20 mg/l
4. pH	5.5-9.0
5. O&G	10 mg/l
<b>Trade Effluent Parameters</b>	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l

4. pH	5.5.9.0
5. O&G	10 mg/l
Number of stacks	4
<b>Height of stack</b>	
1. ATTACHED TO DUST COLLECTOR IN FETLING SECTION OF 2 NOS.	15 meter
2. ATTACHED TO DUST COLLECTOR IN BRAKE SHOE SECTION OF 02 NOS.	15 meter
3. ATTACHED TO DG SET No. 1 of 1250 KVA	30 meter
4. ATTACHED TO GAS FIRED FURNACE	30 meter
<b>Emission parameters</b>	
1. SPM	80 mg/m <sup>3</sup>
2. NOX	50 mg/m <sup>3</sup>
3. SOX	50 mg/m <sup>3</sup>
<b>Product Details</b>	
1. AUTOMOTIVE PARTS	500000 Numbers/ day
<b>Capacity of boiler</b>	
1. NA	0 Ton/hr
<b>Type of Furnace</b>	
1. MELTING FURNACE	
<b>Type of Fuel</b>	
1. Gas	1675 KG/day
2. Diesel	0.075 KL/day
<b>Raw Material Details</b>	
PBT	5 Kg/Day
Case Air, Cleaner Holder, Element Element Air Cleaner, Duct Air C, Tube Air C, Cover Air C, Band Clip, Plug Ac, Band Clip	11100 Numbers/Day
PVC	2886 Kg/Day
ADC	7924 Kg/Day
A 380	57 Kg/Day
ABS	233 Kg/Day
HDPE	123 Kg/Day
LDPE	66 Kg/Day
NYLON	328 Kg/Day

Panel Inner Stay Meter Bracket Number Plate Gromit Nut Clip 6 mm Clip 46 mm	9600 Numbers/Day
Pedal Brake Casing CBS Cover CBS RR Rod Assy Lever Combi Brake Equilizer Transfer Rod Pin Transfer Rod Rivet Pin Pin C Joint Spring Lever Delay Spring Break Pedal Tube Brake Pedal Spring CBS Dust Boot Waved Wahser	3300 Numbers/Day
Pipe Strg. Handle Bkt L R Assy Sw. Assy Winker Grip L and Grip R Handle Cable Comp. Throttle Sw. Front Stop Brake Cable	18900 Numbers/Day
PPGF	146 Kg/Day
M A T T B L A C K P O W D E R M A H A R A N I	60 Kg/Day
PPCP	4600 Kg/Day
PPTF	9 Kg/Day
PVC	2886 Kg/Day
RESIN, GLASS FIBER, FRICTION DUST, STEEL FIBER, C A L C I U M C A R B O M A T E, BARIUM SULPHATE	1107 Kg/Day
S T A I N B L A C K P O W D E R A S I A N P P G	40 Kg/Day
AKZANOBLE MATT BLACK POWDER	40 Kg/Day
NITRIC ACID	80 Kg/Day
SURTEC 133	50 Kg/Day
SURTEC 650	50 Kg/Day

*Regional Officer, Rewari*  
*Haryana State Pollution Control Board.*

#### Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance

of the terms and conditions of his consent order.

3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

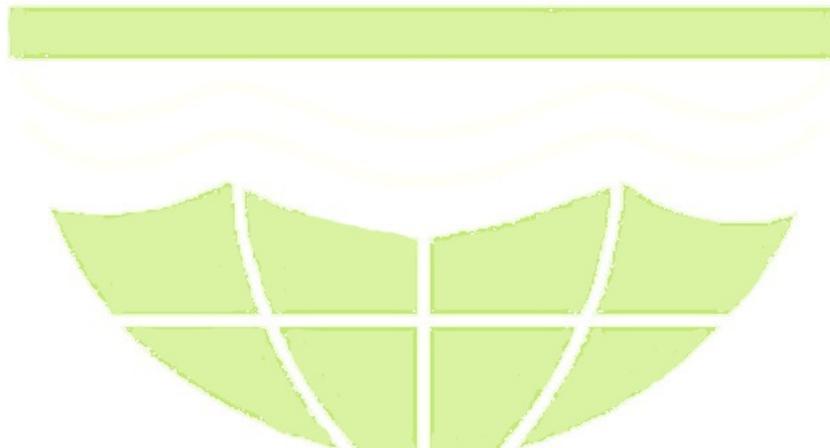
#### **Specific Conditions :**

1. The unit will make agreement with authorized TSDF/Recycler for disposal of hazardous waste i.e. ETP sludge/used oil of DG set before start of operation of the unit and will submit the Annual Report under HWM Rules, 2016 by 30th June every year.
2. That the unit shall keep all the parameters within the prescribed limits and shall comply with all the Norms and Rules as prescribed in the Act.
3. That the unit will not discharge any untreated effluent inside

and outside its premises. 4. Unit will deposit balance consent fee if any found due at any stage. 5. That the unit will not add any air polluting process/ machinery and also not to add any process which increases the water pollution load. 6. Unit will apply for renewal of consent/Authorization at least 90 days before expiry date of the consent/Authorization.7. This CTO is without prejudice to any action under the provisions of applicable laws / acts / notification / courts order to be taken in respect of any violation at any stage without any claim of the unit. If the unit fails to comply the provisions/conditions of CTO, various applicable provisions of concerned departments / agencies / authorities / any relevant decision of court, the consent to operate so granted shall be revoked automatically without giving any notice. 8. Unit will comply all the prescribed effluent/ air emission standards and will installed /upgrade/ maintained necessary Pollution control measures to control air emission/ to treat trade/ domestic effluent if required under the Provisions of Water Act, 1974/Air Act, 1981 and Environment (Protection ) Act, 1986 amended from time to time. 9. Unit will comply with the guidelines/direction issued by CAQM/CPCB/HSPCB regarding approved fuels. 10. Unit will abide all the Rules/Acts/Directions issued by HSPCB/CPCB/MoEF and Hon'ble NGT from time to time.

*Regional Officer, Rewari*  
*Haryana State Pollution Control Board.*

**HARYANA STATE**





**Haryana State Pollution Control Board**  
**Regional Office Rewari, SCO D-6 & D-7, Suncity Commercial Complex, First**  
**Floor, A-Block, Sector-6, Rewari-123401. Email- hspcbrodr@gmail.com**



No. :HWM/REW/2023/5726109

DT: 04/08/2023

To

M/s Lifelong India Pvt Limited

PLOT NO. 76, IA & KHASRA NO. 5//20,21,6//15/2,16 & 25, IA, DHARUHERA, DISTT-  
 REWARI

Rewari

**Sub: Grant of Authorization under Hazardous and Other Wastes(Management & Transboundry  
 Movement) Rules, 2016**

1. Reference of application:5726109 dated: 04/08/2023
2. VIJAY KUMAR of Lifelong India Pvt Limited is hereby granted an authorization for generation, storage, transportation, disposal on the premises situated at PLOT NO. 76, IA & KHASRA NO. 5//20,21,6//15/2,16 & 25, IA, DHARUHERA, DISTT-REWARI

**Details of Authorization**

S.No.	Name of process and Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity
1	Industrial operations using mineral/synthetic oil as lubricant in hydraulic systems or other applications, Used/spent oil	AUTH. RECYCLER	3.5 KL/Annum
2	Purification and treatment of exhaust air, water and waste water from the ..... treatment plants (CETP's), Chemical sludge from waste water treatment	GEPIL AT PALI	2 T/Annum
3	Industrial operations using mineral/synthetic oil as lubricant in hydraulic systems or other applications, Wastes/residues containing oil	GEPIL AT PALI	1.2 T/Annum

1. The authorization shall be valid for a period of 01/10/2023 to 30/09/2028
2. The authorization is subject to the following general and specific conditions :-

- (i) **1. Unit will comply all the applicable Law/Acts/CPCB directions under the HOWM, Rules 2016 time to time and will renew license with authorized TSDF/recycler before expiry. 2. Unit will submit Annual Return under HWM, Rules timely. 3. Unit will generate hazardous waste manifest through hrocmmms portal. 4. Unit will comply all applicable Laws/ Acts/ Rules/Directions/ Guidelines amended time to time by the competent Authority/ Hon'able court issued in reference to the said project. 5. This authorization under HWM, Rules is granted without prejudice to the action to be taken against the unit under the provisions of applicable laws / acts / notification / courts order/not obtaining authorization under HOWM, rules previously or in respect of made any past violation at any stage without any claim of the unit.**

**Regional Officer Rewari  
For Haryana State Pollution Control Board**

Conditions of Authorization:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorised change in personnel equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of this authorization.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. An application for the renewal of an authorization shall be made as laid down under these Rules.
8. Any other conditions for compliance as per the guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time.
9. Annual return shall be filed by June 30 th for the period ensuring 31 st March of the year.

**Regional Officer Rewari  
For Haryana State Pollution Control Board**